

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-242/2010/1496/A

From :- Shri Kaushik Kumar Sharma,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Smti. Arunima Deka,
District & Sessions Judge,
Kokrajhar.

Dated, Guwahati the 9th March, 2021.

Sub: **Casual leave along with station leave permission.**

Ref:- Your Letter No. DJK.1-5/2021/437, dtd. 09.03.2021

Madam,

With reference to the above, I am directed to inform you that your prayer for casual leave on 12.03.2021, along with station leave permission, with the official vehicle, at your own cost, from the evening of 10.03.2021 till the morning of 15.03.2021, has been granted.

The Addl. District & Sessions Judge, FTC, Kokrajhar and his absence, the Civil Judge & Asstt. Sessions Judge, Kokrajhar and in his absence, the CJM, Kokrajhar and in his absence the next senior most Judicial officer at the station shall remain in charge of your Court and office in your absence.

Yours faithfully,

sd/-

JT.REGISTRAR (VIGILANCE)

Memo NO.HC.VII-242/2010/1497/A, dated 9.3.2021
Copy to:-

1. The Project Manager, Gauhati High Court.


JT.REGISTRAR (VIGILANCE)

